

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**

**Item No.-503**  
IB-309/ND/2022

**IN THE MATTER OF:**

M/s. Redpro Construction Pvt. Ltd.

....Applicant

**Vs.**

M/s Skyline Infratech Pvt. Ltd.

.....Respondent

**SECTION**

U/s 9 IBC

Order delivered on 02.12.2022

**CORAM:**

**JUSTICE TELAPROLU RAJANI,  
HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR,  
HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Huraz Bir Singh

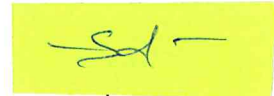
For the Respondent : Anuj Agarwal & Raghav Agrawal advocates

**ORDER**

We have heard Counsels for Operational Creditor as well as the Corporate Debtor. Counsel for Operational Creditor submitted that he has filed the rejoinder. However, the same has not appeared on the e-portal of Tribunal and he may follow up with the Registry. Post this matter on **20.12.2022**.



**(RAHUL BHATNAGAR)**  
**MEMBER (T)**



**(JUSTICE TELAPROLU RAJANI)**  
**MEMBER (J)**